

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018  
(Arising out of impugned final judgment and order dated 22-03-2018  
in MB No. 27962/2016 passed by the High Court of Judicature at  
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED UNDER  
COMPANIES ACT,1956 & ANR.

Respondent(s)

(ONLY I.A.NOS.56665/2021, I.A.NO.56672/2021 and I.A. No. 56674/2021  
IN SLP(C)NO.19796/2018 and I.A. No. 44749/2020 in SLP (C) No.  
19602/2018 IS TO BE LISTED. )

WITH

SLP(C) No. 19796/2018 (XI)

(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING

IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 56674/2021 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19602/2018 (XI)

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 05-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Tushar Mehta, Solicitor General  
Mr. Ardhendumauli Kumar Prasad, AOR  
Mr. Ashish Madaan, Adv.

For Respondent(s) Mr. K.V. Vishwanathan, Sr. Adv.  
Mr. Shekhar Prit Jha, AOR

Mr. K.V. Venugopal, Sr. Adv.  
Mr. Shantanu Tyagi, Adv.  
Ms. Nandita Chauhan, Adv.  
Mr. S. S. Shroff, AOR

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Ms. Vanita Bhargava, AOR  
Mr. Ajay Bhargava, Adv.  
Ms. Shweta Kabra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

At the request of the learned Solicitor General, list the  
matter on 22<sup>nd</sup> July, 2021.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
COURT MASTER (NSH)